

**The Minister of Commerce (Shri Dinesh Singh):** The various provisions made for meeting the requirements of raw materials, components and spares of priority industries are mentioned in paras 21-40 of Section I of the current Red Book.

The policy and procedure for the grant of replenishment licences against exports effected by registered exporters are given in Part 'B' in Section III of the Red Book.

Special facilities have been provided to assist export-oriented manufacturing units in meeting their requirements of capital goods.

#### ECAFE Conference in Tokyo

**2697. Shri R. K. Baria:** Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the Indian delegate to the annual session of the ECAFE, recently held in Tokyo, stated that the loan burden is largely cancelling out foreign aid received by developing countries; and

(b) if so, the reaction of other participating countries to the Indian delegate's views?

**The Minister of Commerce (Shri Dinesh Singh):** (a) and (b). No, Sir. What the Indian delegate had stated was that "the substantial and rising proportion of export earnings of the developing countries is pre-empted by debt-service charges". Similar views were expressed by a number of other delegations from the developing countries. In its report, adopted at the Tokyo Session, the Commission viewed with concern the decline in the net inflow of foreign aid due to mounting debt servicing charges, and rising interest payment. The Commission made a strong plea to the aid giving countries to ease the terms and conditions of foreign loans, and to increase the proportion of grants and untied and interest-free loans in their aid programmes.

#### Purchase of Carpets by N.C.D.C.

**2698. Shri P. K. Ghosh:** Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether the National Coal Development Corporation Ltd., Ranchi made a bulk purchase of carpets and curtains in 1964-65; and

(b) if so, the amount involved?

**The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi):** (a) and (b). N.C.D.C. made the purchases indicated below:

	Rs.
(1) One Woolen Carpet	775.00
(2) 16 Jute Carpets	1500.62
(3) Linoleum flooring	808.20
(4) Curtains	1269.60
<b>TOTAL</b>	<b>4353.42</b>

#### Capital Blocked in N.C.D.C. Collieries

**2699. Shri P. K. Ghosh:** Will the Minister of Steel, Mines and Metals be pleased to state:

(a) the total capital blocked in surplus machinery, stores, spare-parts and buildings in various collieries of the National Coal Development Corporation Ltd., Ranchi;

(b) the total foreign exchange involved therein;

(c) the total amount of loss on account of depreciation, interest charges, etc. on such surpluses; and

(d) when the Corporation expects to put these surpluses into use?

**The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi):** (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-594/67].

(c) The total amount of loss on account of depreciation has not been worked out. The amount of interest charges on capital comes to about Rs. 46.38 lakhs per annum.